

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Original Application No. 1592/2001

this the 14th day of February 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)
HON'BLE MR. C.S. CHADHA, MEMBER (A)

Vijay Prakash Mathur, S/o Sri Rajendra Prasad, R/o Shanti
Puram Behind New Tehsil Bilari, District Moradabad.

Applicant.

By Advocate : Sri JKN Misra.

Versus.

1. Union of India through Secretary Ministry of Telecommunication, Department Sanchar Bhawan, New Delhi.
2. Chief General Manager Telephone Bharat Sanchar (West), U.P. Circle, Dehradun.
3. General Manager Telephone Department, Bharat Sanchar Nigam Ltd. Moradabad.
4. Sub-Divisional Officer Telecom Office Bharat Sanchar Nigam Bilari District Moradabad.

Respondents.

By Advocate : Sri G.R. Gupta for Sri R.C. Joshi.

RAFIQ UDDIN, MEMBER (J) O R D E R (ORAL)

The applicant has filed this O.A. seeking directions to the respondents to consider the name of the applicant for regularisation and to pay his salary as a regular employee and count his seniority from the date of joining in the office.

2. According to the applicant, he was engaged as casual labour on 5.1.98 and has since been working continuously in the office of the respondent no.4. It is stated that the applicant approached the respondents for regularising

the services, but the respondents have denied the claim of the applicant stating that his working in the office only on mercy ground as such the applicant has no right for regularisation of his services. The applicant claims that he is entitled for regularisation in terms of the letter dated 20.11.2000 issued by the Chief General Manager, Telecom, U.P. Circle (West), Dehradun. The applicant states that he has submitted a representation dated 22.10.2001 before the General Manager (Annexure no.3 to the O.A.), which is still pending for disposal.

3. We have heard the learned counsel for the parties and have perused the pleadings on record.

4. The learned counsel for the applicant submits that directions be issued to the respondent no.3 to consider and pass appropriate orders on the representation dated 22.10.2001.

5. We accordingly dispose of this O.A. with the direction to the respondent no.3 to consider and pass appropriate orders on the pending representation of the applicant dated 22.10.2001 within a period of two months from the date of communication of this order. No costs.

S. Banerjee
MEMBER (A)

GIRISH/-

Ravinder
MEMBER (J)